

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 19553/2023

(Arising out of impugned final judgment and order dated 22-08-2022 in WP No. 20489/2021 passed by the High Court of Judicature at Madras)

SRIRANGAM KOIL MIRAS KAINKARYAPARAGAL
MATRUM ATHANAI SARNTHA KOILGALIN
MIRASKAINKARYAPARARGALIN NALASANGAM

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.107454/2023-EXEMPTION FROM FILING O.T. and IA No.107452/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

SLP(C) No. 19554/2023 (XII)

(FOR ADMISSION and I.R. and IA No.110688/2023-EXEMPTION FROM FILING O.T. and IA No.110686/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 19555/2023 (XII)

(FOR ADMISSION and IA No.109193/2023-EXEMPTION FROM FILING O.T. and IA No.109207/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 19556/2023 (XII)

(FOR ADMISSION and I.R. and IA No.110737/2023-EXEMPTION FROM FILING O.T. and IA No.110736/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 19557/2023 (XII)

(FOR ADMISSION and I.R. and IA No.107982/2023-EXEMPTION FROM FILING O.T. and IA No.107983/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 19558/2023 (XII)

(FOR ADMISSION and I.R. and IA No.100134/2023-EXEMPTION FROM FILING O.T. and IA No.100135/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

W.P.(C) No. 985/2023

(FOR ADMISSION and IA No.187300/2023-STAY APPLICATION

IA No. 192269/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 189980/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT

IA No. 188675/2023 - EXEMPTION FROM FILING O.T.

IA No. 188674/2023 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

**IA No. 194308/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES**

IA No. 187300/2023 - STAY APPLICATION)

Date : 25-09-2023 These petitions were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH**

**For Petitioner(s) Mr. Guru Krishna Kumar, Sr. Adv.
Mr. P. Valliappan, Sr. Adv.
Mrs. Menjeet Kirpal, Adv.
Mr. G. Balaji, AOR**

Ms. E. R. Sumathy, AOR

**Mr. S. Rajappa, AOR
Mr. V Prabhakar, Adv.
Ms. Jyoti Parashar, Adv.
Mr. Nj Ramchandrar, Adv.
Mr. R Gowrishankar, Adv.**

Ms. Manjeet Kirpal, AOR

**For Respondent(s) Mr. D.kumanan, AOR
Mr. Sheikh F Kalia, Adv.
Mrs. Deepa. S, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

SLP (C) No. 195553/2023, etc.

List after three weeks.

W.P.(C) No. 985 of 2023

IA No. 189980/2023 is allowed.

Issue notice to the respondents.

**In the meantime, the status quo relating to the Archakaship in
the Agamic Temples in question, shall be continued in the same
manner, until further orders are made herein.**

**(RAJNI MUKHI)
COURT MASTER (SH)**

**(DIPTI KHURANA)
ASSISTANT REGISTRAR**